

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI



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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 23/10/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/507/(IB)/2017
NAME OF THE PETITIONER : V. MAHESH
NAME OF THE RESPONDENT : TAMIL NADU GENERATION AND DISTRIBUTION CORPORATION LTD.
UNDER SECTION : 9 RULE 6


S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1	VINAYAKHATH	R.P for DRC PL (CD)	
2	VANDANA PARASURAM	RESPONDENT	

ORDER

Mr. V. Mahesh, RP in person present. Counsel for TANGEDCO present. As per section '14' of the IBC, 2016, supply of essential goods in any circumstances to the Corporate Debtor has to be continued, but for the purpose of non-payment to the essential supplies, the Respondent is proposing action for stopping supply of electricity. RP is directed to make arrangement for payment of the outstanding relating to the supply of electricity within three weeks. Till the payment is made, the Respondent shall not discontinue the supply of the electricity. Put up on 20.11.2017 at 10.30 A.M.


MEMBER (TECHNICAL)
ghk


MEMBER (JUDICIAL)